

**COURT - I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 294 OF 2016**

**Dated: 02<sup>nd</sup> February, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**Sakthi Sugars Ltd. & Anr. ...Appellant(s)**

**Vs.**

**Tamil Nadu Electricity Board / TANGEDCO & Anr. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Sandeep Rajpurohit  
Mr. Rahul Balaji

Counsel for the Respondent(s) : Mr. Vallinayagam for R.1

Mr. Sethu Ramalingam for R.2

**ORDER**

Learned counsel for the respondents seek four weeks time to file reply. He may file reply on or before 03.03.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 20.03.2017 after serving copy on the other side.

List these matter on **18.04.2017.**

**(I. J. Kapoor)  
Technical Member**

**(Justice Ranjana P. Desai)  
Chairperson**

*ts/sh*